

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

207. IA(PLAN)/4/2024 IA/4648/2023 IN C.P. (IB)/748(MB)2022

IN THE MATTER OF

MICRO CAPITALS PRIVATE LIMITED

VS

KSS LIMITED

Section 7 of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 29.04.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the RP/Applicant:

Adv. Amit A. Tungare (PH)

For the Respondent No. 2 to 7 in IA/4648/2023:

Adv. Lalit Joshi (PH)

For the Respondent in IA (PLAN)/4/2024:

Counsel for the Respondent

ORDER

I.A. 4648/2023

All the respondents are directed to file the hard copy of the reply before the next date. Adjourned to **13.05.2024**.

IA (PLAN)/4/2024

The Ld. Counsel for the Respondent prays for short adjournment so as to carry out necessary corrections in the reply. In view of the request made, adjourned to **13.05.2024**.

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)